

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-176/ND/2020**

IN THE MATTER OF:

Mr. Arun Kumar Singh

...PETITIONER

Vs.

M/s. Genius Exports Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

:Mr.

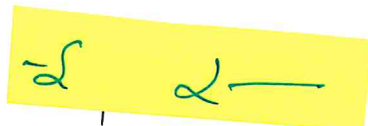
Prakhar

Srivastava, Advocate

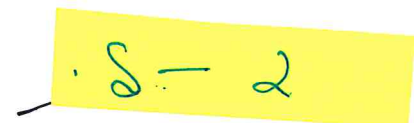
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. No one has represented the corporate debtor at the time of hearing in the matter. Registry may serve notice on the corporate debtor for his appearance as well as for filing reply in the matter. Post the matter to 20.02.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**